

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

KOLKATA

appears to me that the corporate debtor not at all chooses to

file the reply affidavit as directed by the order dated

Present: Hon'ble Member (J) Shri Jinan K.R

1990172018. However, Ltd. Counsel for the corporate debtor

sought the leave to file reply. Prayer is allowed. Reply, if any, is to

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

be filed within 77 days by giving a copy in advance to the

opposite party. Thereafter, if any, may be filed

within 77 days with a copy in advance to the opposite party.

Name of the Company	Sarla Tania -Vs- Nadia Health Care Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sanjay Kumar Baid
SANJAY KUMAR BAIID
2. Micky Chowdhary

SARLA TANTIA
OPERATIONAL CREDITOR
(Jinan K.R.)
Member (J) 12/02/18

For ~~Operational~~ Corporate Debtor:

OPERATIONAL CREDITOR
CORPORATE DEBTOR

1. Sri Joy Saha
Sr. Adv.
2. Sri Suman Sengupta
3. D. Basu Mallick
4. Soumya Ray
Adv.

[Signature]
Adv.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor submits that an interim application has been filed regarding maintainability of the application and it is pending before the Registry. It

appears to me that the corporate debtor not at all chooser to file the reply affidavit as directed by the order dated 19/01/2018. However, Ld. Counsel for the corporate debtor sought leave to file reply. Prayer is allowed. Reply, if any, is to be filed within 7 days by giving a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)